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Monday,
18th December, 2023
27 Agrahayana, 1945 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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NEW DELHI

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Website: <http://rajyasabha.nic.in>

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RAJYA SABHA

Monday, the 18th December, 2023 /27 Agrahayana, 1945 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

OBITUARY REFERENCE

श्री सभापति: माननीय सदस्यगण, कुवैत के अमीर महामहिम शेख नवाफ़ अल-अहमद अल-जबर अल-सबा के दुखद निधन का संदेश प्राप्त हुआ है। उनके निधन से कुवैत ने एक महान राजनेता खो दिया। शेख नवाफ़ का कुवैत के विकास और समृद्धि में महत्वपूर्ण योगदान रहा है। शेख नवाफ़ के नेतृत्व में कुवैत के साथ भारत के घनिष्ठ और मैत्रीपूर्ण संबंध रहे हैं। इस कठिन समय में यह सभा कुवैत के शासक परिवार, नेताओं और कुवैत के नागरिकों के साथ एकजुटता प्रदर्शित करती है। कुवैत में रहने वाले भारतीय समुदाय के लोगों को भी उनकी कमी महसूस होगी। अब सभा दिवंगत आत्मा की स्मृति में कुछ देर मौन खड़ी रहेगी।

(Hon. Members then stood in silence for one minute.)

PAPERS LAID ON THE TABLE

I. Reports and accounts (2022-23) of various Companies and related papers

II. MoU between Government of India and MSTC Limited

इस्पात मंत्रालय में राज्य मंत्री (श्री फगनसिंह कुलस्ते): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (i) (a) Annual Report and Accounts of the Steel Authority of India Limited (SAIL), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.
[Placed in Library. See No. L.T. 10401/17/23]
- (ii) (a) Fifty-eighth Annual Report and Accounts of the MSTC Limited, Kolkata, West Bengal for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Review by Government on the working of the above Company.
[Placed in Library. See No. L.T. 10396/17/23]
- (iii) (a) Eighth Annual Report and Accounts of the NMDC Steel Limited, Bastar, Chhattisgarh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10946/17/23]
- (iv) (a) Sixty-fifth Annual Report and Accounts of the NMDC Limited, Hyderabad, Telangana, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Review by Government on the working of the above Company.
[Placed in Library. See No. L.T. 10402/17/23]
- (v) (a) Forty-first Annual Report and Accounts of the Rashtriya Ispat Nigam Limited (RINL), Visakhapatnam, Andhra Pradesh for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Review by Government on the working of the above Company.
[Placed in Library. See No. L.T. 10400/17/23]
- (vi) (a) One Hundred and twelfth Annual Report and Accounts of the Bisra Stone Lime Company Limited (BSLC), Bhubaneswar, Odisha, for the year 2022-23, together with the Auditor's Report on the Account and the comments of

the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10708/17/23]

II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Steel) and the MSTC Limited, for the year 2023-24.

[Placed in Library. See No. L.T. 10403/17/23]

I. Notifications of the Ministry of Civil Aviation

II. Reports and Accounts (2022-23) of Alliance Air Aviation Limited, New Delhi; Indira Gandhi Rashtriya Uran Akademi, Amethi; AERA, New Delhi; AAI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GENERAL (RETD.) V.K. SINGH): Sir, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Civil Aviation Notification No. G.S.R. 733 (E), dated the 11th October, 2023, publishing the Aircraft (First Amendment) Rules, 2023, under Section 14A of the Aircraft Act, 1934, along with Explanatory Memorandum.

(ii) A copy (in English and Hindi) of the Ministry of Civil Aviation Notification No. G.S.R. 877 (E), dated the 6th December, 2023, publishing the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Second Amendment Rules, 2023, under Section 14A of the Aircraft Act, 1934.

[Placed in Library. For (i) and (ii) See No. L.T. 10768/17/23]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Annual Report and Accounts of the Alliance Air Aviation Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10766/17/23]

(B) A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Uran Akademi, Amethi, Uttar Pradesh, for the year 2022-2023, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10947/17/23]
- (ii) (a) Annual Report and Accounts of the Airports Economic Regulatory Authority of India (AERA), New Delhi, for the year 2022-23, and the Audit Report thereon, under sub-section (4) of Section 35 and sub-section (3) of Section 36 of the Airports Economic Regulatory Authority Act, 2008.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10770/17/23]
- (iii) (a) Annual Report and Accounts of the Airports Authority of India (AAI), New Delhi, for the year 2022-23, and the Audit Report thereon, under sub-section (4) of Section 28 and sub-section (2) of Section 29 of the Airports Authority of India Act, 1994.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10769/17/23]

I. Reports and Accounts (2021-22 and 2022-23) of various Companies and Corporation and related papers

II. Reports and Accounts (2022-23) of JNARDDC, Nagpur; NIRM, Bengaluru; and CMPFO, Dhanbad and related papers

खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (i) (a) Fifty-first Annual Report and Accounts of the Bharat Gold Mines Limited

(BGML), Kolar, Karnataka, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10720/17/23]

(ii) (a) One Hundred and Second Annual Report and Accounts of the Singareni Collieries Company Limited (SCCL), Bhadradi Kothagudem, Telangana, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10719/17/23]

(iii) (a) Annual Report and Accounts of the Hindustan Copper Limited (HCL), Kolkata, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10411/17/23]

(iv) (a) Sixty-seventh Annual Report and Accounts of the NLC India Limited, Chennai, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No. L.T. 10716/17/23]

(b) Eleventh Annual Report and Accounts of the Neyveli Uttar Pradesh Power Ltd., Lucknow, a subsidiary company of the NLC India Limited, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No. L.T. 10717/17/23]

(c) Seventeenth Annual Report and Accounts of the NLC Tamil Nadu Power Limited (NTPL), Chennai, a subsidiary company of the NLC India Limited, for the year 2022-23, together with the Auditor's Report on the Accounts

and the comments of the Comptroller and Auditor General of India thereon.

- (d) Review by Government on the working of the above Company and its subsidiaries.

[Placed in Library. For (c) and (d) See No. L.T. 10718/17/23]

- (v) (a) Fiftieth Annual Report and Accounts of the Mineral Exploration and Consultancy Limited (MECL), Nagpur, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10722/17/23]

- (vi) (a) Annual Report and Accounts of the Coal India Limited (CIL), Kolkata, [Volume-I and Volume-II (Part 1, 2 and 3)], along with its subsidiary companies, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company and its subsidiaries.

[Placed in Library. See No. L.T. 10721/17/23]

II. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Jawaharlal Nehru Aluminium Research Development and Design Centre (JNARDDC), Nagpur, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10724/17/23]

- (ii) (a) Annual Report and Accounts of the National Institute of Rock Mechanics (NIRM), Bengaluru, Karnataka, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10724/17/23]

- (iii) (a) Annual Report and Accounts of the Coal Mines Provident Fund Organization (CMPFO), Dhanbad, Jharkhand, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organization.

[Placed in Library. See No. L.T. 10417/17/23]

I. Reports and accounts (2021-22 and 2022-23) of various organisations and related papers

II. MoUs between Government of India and NSIC

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह वर्मा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (A) A copy each (in English and Hindi) of the following papers, under sub-Section (1) of Section 19 and sub-section (4) of Section 17 of the Coir Industry Act, 1953:-

- (a) Sixty-ninth Annual Report of the Coir Board, Kochi, Kerala for the year 2022-23.
- (b) Annual Accounts of the Coir Board, Kochi, Kerala for the year 2022-23, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10512/17/23]

(B) A copy each (in English and Hindi) of the following papers:-

- (i) (a) Twenty-third Annual Report and Accounts of the Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), Mumbai, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10797/17/23]

- (ii) (a) Annual Report and Accounts of the MSME Technology Centre, Rohtak, Haryana, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10513/17/23]
- (iii) (a) Annual Report and Accounts of the MSME Technology Centre, Bhiwadi, Rajasthan, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10785/17/23]
- (iv) (a) Annual Report and Accounts of the MSME Technology Centre, Baddi, Himachal Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10780/17/23]
- (v) (a) Second Annual Report and Accounts of the MSME Technology Centre, Durg, Chhattisgarh, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10783/17/23]
- (vi) (a) Annual Report and Accounts of the MSME Technology Centre, Visakhapatnam, Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10782/17/23]
- (vii) (a) Annual Report and Accounts of the MSME Technology Centre, Puducherry, UT of Puducherry, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10781/17/23]
- (viii) (a) Annual Report and Accounts of the MSME Technology Centre, Bhopal, Madhya Pradesh, for the year 2022-23, together with the Auditor's Report

on the Accounts.

- (b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10784/17/23]
- (ix) (a) Annual Report and Accounts of the MSME Technology Centre, Sitarganj, Uttarakhand, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10786/17/23]
- (x) (a) Annual Report and Accounts of the MSME Technology Centre, Imphal, Manipur, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10799/17/23]
- (xi) (a) Annual Report of the Khadi and Village Industries Commission (KVIC), Mumbai, for the year 2022-23.
(b) Annual Accounts of the Khadi and Village Industries Commission (KVIC), Mumbai, for the year 2022-23, and the Audit Report thereon.
(c) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10798/17/23]
- (xii) (a) Thirty-first Annual Report and Accounts of the MSME Tool Room (Central Tool Room and Training Centre) (CTTC), Bhubaneswar, Odisha, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10787/17/23]
- (xiii) (a) Annual Report and Accounts of the MSME Technology Centre (Indo Danish Tool Room) (IDTR), Jamshedpur, Jharkhand, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10788/17/23]

- (xiv) (a) Annual Report and Accounts of the Central Tool Room and Training Centre (CTTC), Kolkata, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10789/17/23]
- (xv) (a) Annual Report and Accounts of the Tool Room and Training Centre (TRTC), Guwahati, Assam, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10790/17/23]
- (xvi) (a) Annual Report and Accounts of the Indo German Tool Room (IGTR), Aurangabad, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10791/17/23]
- (xvii) (a) Thirty-first Annual Report and Accounts of the Indo German Tool Room (IGTR), Indore, Madhya Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10792/17/23]
- (xviii) (a) Thirty-first Annual Report and Accounts of the MSME Tool Room (Indo German Tool Room) (IGTR), Ahmedabad, Gujarat, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10793/17/23]
- (xix) (a) Annual Report and Accounts of the MSME Technology Centre (Central Tool Room) (CTR), Ludhiana, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10794/17/23]

- (xx) (a) Annual Report and Accounts of the Central Institute of Hand Tools (CIHT), Jalandhar, Punjab, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10795/17/23]
- (xxi) (a) Fifty-third Annual Report and Accounts of the MSME Tool Room (Central Institute of Tool Design) (CITD), Hyderabad, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10800/17/23]
- (xxii) (a) Annual Report and Accounts of the Institute for Design of Electrical Measuring Instruments (IDEMI), Mumbai, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10801/17/23]
- (xxiii) (a) Annual Report and Accounts of the Electronics Service and Training Centre (ESTC), Ramnagar, Uttarakhand, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10802/17/23]
- (xxiv) (a) Annual Report and Accounts of the MSME Technology Development Centre (Process and Product Development Centre) (PPDC), Agra, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10803/17/23]
- (xxv) (a) Annual Report and Accounts of the MSME Technology Development Centre (Process cum Product Development Centre) (PPDC), Meerut, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10804/17/23]
- (xxvi) (a) Annual Report and Accounts of the MSME Technology Development Centre (Centre for the Development of Glass Industries) (CDGI), Firozabad, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10805/17/23]
- (xxvii) (a) Annual Report and Accounts of the MSME Technology Development Centre (Fragrance and Flavour Development Centre) (FFDC), Kannauj, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10806/17/23]
- (xxviii) (a) Annual Report and Accounts of the MSME Technology Development Centre (Central Footwear Training Institute) (CFTI), Chennai, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10807/17/23]
- (xxix) (a) Annual Report and Accounts of the MSME Technology Development Centre (Centre Footwear Training Institute) (CFTI), Agra, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L.T. 10808/17/23]
- (xxx) (a) Annual Report and Accounts of the Mahatma Gandhi Institute for Rural Industrialization (MGIRI), Wardha, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Statement by Government accepting the above Report.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10510/17/23]

- (xxx) (a) Annual Report and Accounts of the Mahatma Gandhi Institute for Rural Industrialization (MGIRI), Wardha, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10511/17/23]

II. A copy each (in English and Hindi) of the following papers:-

- (i) Memorandum of Understanding between the Government of India (Ministry of Micro, Small and Medium Enterprises) and the National Small Industries Corporation Limited (NSIC), for the year 2023-24.

- (ii) Memorandum of Understanding between the Government of India (Ministry of Micro, Small and Medium Enterprises) and the National Small Industries Corporation Limited (NSIC), for the year 2024-25.

[Placed in Library. For (i) and (ii) See No. L.T. 10948/17/23]

I. Reports and Accounts (2022-23) of EIL, New Delhi; ISPRL, New Delhi; OVL, New Delhi; and OIDB, New Delhi and related papers

II. MoU between Government of India and BPCL

III. MoU between Government of India and Engineers India Limited

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Shri Rameswar Teli, I lay on the Table—

I. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (i) (a) Fifty-eighth Annual Report and Accounts of the Engineers India Limited (EIL), New Delhi, for the year (2022-23), together with the Auditor's Report

on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10170/17/23]

- (ii) (a) Annual Report and Accounts of the Indian Strategic Petroleum Reserves Limited (ISPRL), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10818/17/23]

- (iii) (a) Annual Report and Accounts of the ONGC Videsh Limited (OVL), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

- (c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10817/17/23]

(B) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 20 of the Oil Industry (Development) Act, 1974:-

- (a) Annual Report and Accounts of the Oil Industry Development Board (OIDB), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 10814/17/23]

A copy each (in English and Hindi) of the following papers:-

- II. Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Bharat Petroleum Corporation Limited (BPCL), for the year 2023-24.

- III. Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and Engineers India Limited for the year 2023-24.

[Placed in Library. See No. L.T. 10172/17/23]

I. Reports and Accounts (2021-22 and 2022-23) of various Corporations and Companies and related papers

II. Reports and Accounts (2022-23) of NIUA, New Delhi and related papers

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री कौशल किशोर) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (i) (a) Sixty-third Annual Report and Account of the NBCC (INDIA) LTD., New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 10526/17/23]

- (ii) (a) Fortieth Annual Report and Accounts of the HSCC (India) Limited, Noida, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10528/17/23]

- (iii) (a) Fifty-ninth Annual Report and Accounts of the Hindustan Steelworks Construction Limited (HSCL), Kolkata, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10527/17/23]

- (iv) (a) Eighth Annual Report and Accounts of the Madhya Pradesh Metro Rail Corporation Limited (MPMRCL), Bhopal, Madhya Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
[Placed in Library. See No. L.T. 10525/17/23]
- (v) (a) Third Annual Report and Accounts of the Patna Metro Rail Corporation Limited (PMRCL), Patna, Bihar, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (a) above.
[Placed in Library. See No. L.T. 10524/17/23]
- (vi) (a) Annual Report and Accounts of the Delhi Metro Rail Corporation Limited (DMRC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
[Placed in Library. See No. L.T. 10521/17/23]
- (vii) (a) Twelfth Annual Report and Accounts of the Kochi Metro Rail Limited (KMRL), Kochi, Kerala, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
[Placed in Library. See No. L.T. 10522/17/23]
- (viii) (a) Annual Report and Accounts of the Uttar Pradesh Metro Rail Corporation Limited (UPMRCL), Lucknow, Uttar Pradesh for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10523/17/23]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the National Institute of Urban Affairs (NIUA), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10529/17/23]

I. Reports and accounts (2022-23) of various organisations and related papers

II. MoU between Government of India and various Companies

रक्षा मंत्रालय में राज्य मंत्री (श्री अजय भट्ट): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Second Annual Report and Accounts of the Gliders India Limited (GIL), Kanpur, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10864/17/23]

(ii) (a) Annual Report and Accounts of Advanced Weapons and Equipment India Limited (AWEIL), Kanpur, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10530/17/23]

(iii) (a) Annual Report and Accounts of the BEL Optronics Devices Limited, Pune, Maharashtra, for the year 2022-23, together with the Auditor's Report on

the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10865/17/23]

(B) A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Jawahar Institute of Mountaineering and Winter Sports (JIM&WS), Pahalgam, Union Territory of Jammu & Kashmir, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10862/17/23]

(ii) (a) Annual Report and Accounts of the National Institute of Mountaineering and Adventure Sports (NIMAS), Dirang, Arunachal Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10861/17/23]

(iii) (a) Annual Report and Accounts of the Himalayan Mountaineering Institute (HMI), Darjeeling, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10860/17/23]

(iv) (a) Annual Administration Reports of the Cantonment Boards, New Delhi, for the year 2022-23.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10858/17/23]

(v) (a) Annual Report and Accounts of the Nehru Institute of Mountaineering (NIM), Uttarkashi, Uttarakhand, for the year 2022-23, together with the

Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10859/17/23]

(vi) (a) Annual Performance Report and Accounts of the Centre for Joint Warfare Studies (CENJOWS), New Delhi, for the year 2022-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10863/17/23]

II. A copy each (in English and Hindi) of the following papers:—

(i) Memorandum of Understanding between the Government of India (Ministry of Steel) and the Hindustan Aeronautics Limited (HAL), Bengaluru, Karnataka, for the year 2023-24.

[Placed in Library. See No. L.T. 10949/17/23]

(ii) Memorandum of Understanding between the Government of India (Ministry of Steel) and the Bharat Dynamics Limited, Hyderabad, (BDL), for the year 2023-24.

[Placed in Library. See No. L.T. 10950/17/23]

(iii) Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the BEML Limited, Bengaluru for the year 2023-24.

[Placed in Library. See No. L.T. 10867/17/23]

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE (2023-24)

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee (2023-24):-

(i) Seventy-sixth Report on "Performance Audit on new IITs;

- (ii) Seventy-seventh Report on “Functioning of the National Capital Region Planning Board”;
- (iii) Seventy-eighth Report on “Performance Audit of Agriculture Crop Insurance Schemes”;
- (iv) Seventy-ninth Report on “Improper Exemption of IGST on import of Pharmaceutical Products”;
- (v) Eightieth Report on “Loss of Revenue due to irregular tax exemption - South Asian University”;
- (vi) Eighty-first Report on “Procurement of X- Engines”; and
- (vii) Eighty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-fifth Report (Seventeenth Lok Sabha) on ‘Provisioning, procurement and issue of High Altitude Clothing, Equipment, Ration and Housing.’

STATEMENTS BY MINISTERS

Status of implementation of recommendations contained in the Seventeenth, Twenty-Ninth, Thirty-First and Thirty-Ninth Reports of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel

रेल मंत्रालय में राज्य मंत्री; कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव) : महोदय, मैं निम्नलिखित के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ:-

- (a) Status of implementation of recommendations contained in the 17th Report of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel on ‘Demands for Grants (2021-22)’ pertaining to Ministry of Mines.
- (b) Status of implementation of recommendations contained in the 29th Report of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel ‘Demands for Grants (2022-23)’ pertaining to Ministry of Mines.
- (c) Status of implementation of recommendations contained in the 31st Report of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel (2021-22) on ‘Development of Aluminium and Copper Industries in the Country’

pertaining to Ministry of Mines.

- (d) Status of implementation of recommendations contained in the 39th Report of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel ‘Demands for Grants (2023-24)’ pertaining to Ministry of Mines.

Status of implementation of recommendations contained in the Three Hundred and Eighteenth and Three Hundred and Twenty-Second Reports of the Department-related Parliamentary Standing Committee on Industry

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह वर्मा) : महोदय, मैं निम्नलिखित के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ:-

- (a) Status of implementation of recommendations contained in the 318th Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2022-23) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (b) Status of implementation of recommendations contained in the 322nd Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2023-24) pertaining to the Ministry of Micro, Small and Medium Enterprises.

REGARDING NOTICES RECEIVED UNDER RULE 267

MR. MR. CHAIRMAN: Hon. Members, 22 notices received under Rule 267 do not merit admittance. ...*(Interruptions)*..

SHRI JAIRAM RAMESH (Karnataka): What is the subject, Sir?*(Interruptions)*...

SHRI K. C. VENUGOPAL (Rajasthan): What is the subject, Sir?*(Interruptions)*...

MR. CHAIRMAN: Take your seats. ...*(Interruptions)*..

SHRI K. C. VENUGOPAL: Sir, the Prime Minister is speaking outside...*(Interruptions)*.. The Home Minister is speaking outside the Parliament. ...*(Interruptions)*.. The Home Minister is giving statement about....*(Interruptions)*...

MR. CHAIRMAN: Do not be agitated. ...*(Interruptions)*... Venugopalji, conserve your energy for the right occasion. ...*(Interruptions)*.. Here, please cooperate with the Chair. ...*(Interruptions)*.. Please... ...*(Interruptions)*... Now, Matters raised with permission of the Chair. ...*(Interruptions)*... Shrimati Kanta Kardam. ...*(Interruptions)*... Not present. ...*(Interruptions)*... Shri Pramod Tiwari. ...*(Interruptions)*...

श्री प्रमोद तिवारी (राजस्थान): सर, पहले एलओपी को बोलने दीजिए, उसके बाद मैं बोलूंगा। ...*(व्यवधान)*... एम्स का बहुत इम्पोर्टेंट मैटर है। ..*(व्यवधान)*.. एम्स का रायबरेली का मामला है। ...*(व्यवधान)*...

एक माननीय सदस्य: सर, पहले एलओपी को बोलने दीजिए..*(व्यवधान)*..

MR. CHAIRMAN: Can you not go to your seat? ...*(Interruptions)*... I have seen some of the Members*(Interruptions)*... I have seen some of the Members committing that kind of grave misconduct which can't be countenanced. ...*(Interruptions)*... The House is adjourned to meet at 11.30 a.m.

The House then adjourned at eleven minutes past eleven of the clock.

The House reassembled at thirty minutes past eleven of the clock,

MR. CHAIRMAN *in the Chair.*

WELCOME TO THE PARLIAMENTARY DELEGATION FROM SRI LANKA

MR. CHAIRMAN: Hon. Members, on my own behalf and on behalf of the hon. Members of the House, I have great pleasure in welcoming His Excellency, Mr. Mahinda Yapa Abeywardaena of the Democratic Socialist Republic of Sri Lanka and accompanying

Members of the Parliamentary Delegation from Sri Lanka, who are on a visit to India, as our honoured guests.

Hon. Members, the Parliamentary Delegation from Sri Lanka arrived in India on Saturday, the 16th December, 2023, and are now seated in the Special Box. Besides Delhi and Aurangabad, they will also visit Guwahati before their departure from India.

We wish them a happy and fruitful stay in our country. Through them, we convey our greetings and best wishes to the Members of Parliament of Sri Lanka, the Government and the friendly people of Sri Lanka.

MATTER RAISED WITH PERMISSION

MR. CHAIRMAN: Shrimati Kanta Kardam. ...*(Interruptions)*...

Assault on woman in Belagavi, Karnataka

श्रीमती कान्ता कर्दम (उत्तर प्रदेश): माननीय सभापति महोदय, मैं सरकार, संसद और समाज का ध्यान कर्णाटक राज्य के बेलगावी में महिलाओं के साथ किए जा रहे व्यवहार की ओर आकर्षित करना चाहती हूँ। ...**(व्यवधान)**... दस दिसंबर को एक महिला को बिना किसी गलती के बेरहमी से पीटा गया और नंगा घुमाया गया। ...**(व्यवधान)**... बताया गया है कि उसका बेटा एक लड़की के साथ भाग गया था और उस लड़की का परिवार उस महिला के साथ खुलेआम अमानवीय कूरता करता रहा। ...**(व्यवधान)**... कर्णाटक सरकार और राज्य पुलिस महज तमाशबीन बनकर देखती रही। ...**(व्यवधान)**... दो घंटे तक महिला के साथ मारपीट होती रही, दुराचार होता रहा, लेकिन वहाँ मदद के लिए कोई भी नहीं आया। ...**(व्यवधान)**... राज्य पुलिस महिला की मदद के लिए नहीं आई। ...**(व्यवधान)**... कर्णाटक उच्च न्यायालय ने इस मामले में राज्य सरकार को लताड़ लगाई है और पुलिस आयुक्त को पेश होने के लिए कहा गया है। ...**(व्यवधान)**... कोर्ट ने इसे नाकारा पुलिस व्यवस्था बताया है और कहा है कि इससे पूरे देश की छवि खराब हुई है। ...**(व्यवधान)**... महोदय, कर्णाटक सरकार में स्पष्ट रूप से अराजकता है, जहाँ हर कोई, खासकर महिलाएं असुरक्षित महसूस कर रही हैं। ...**(व्यवधान)**... केन्द्र सरकार, राज्य सरकार को निर्देश देने पर विचार कर सकती है कि राज्य सरकार विधि के शासन को सर्वोच्च प्राथमिकता दे और किसी भी कीमत पर महिलाओं के सम्मान और गरिमा की रक्षा करे। ...**(व्यवधान)**... यह कर्णाटक का ऐसा मामला है, जिसमें वहाँ की राज्य सरकार ने, वहाँ के पुलिस प्रशासन ने महिलाओं की रक्षा करने के लिए कोई भी कदम नहीं उठाया। ...**(व्यवधान)**... उस महिला को घसीटा गया, मारा गया, पीटा गया। ...**(व्यवधान)**...

MR. CHAIRMAN: The following Members associated themselves with the matter raised by hon. Member, Shrimati Kanta Kardam: Shri Kamakhya Prasad Tasa (Assam), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Harnath Singh Yadav (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra) and Dr. Amar Patnaik (Odisha). ...*(Interruptions)*...

Shrimati Jebi Mather and Shri Binoy Viswam, you are forcing me to name you. ...*(Interruptions)*... Mr. Binoy Viswam, please sit down. ...*(Interruptions)*... You are forcing me to name you. This cannot be countenanced. ...*(Interruptions)*... Shrimati Jebi Mather, you have become a habitual offender in these things. This is not expected of a Member of Parliament. ...*(Interruptions)*... Please, you are a senior Member. ...*(Interruptions)*... The House stands adjourned to meet at 2.00 p.m.

The House then adjourned at thirty-five minutes past eleven of the clock.

The House reassembled at two of the clock,
MR. CHAIRMAN *in the Chair.*

GOVERNMENT BILLS

***The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023**
and
***The Government of Union Territories (Amendment) Bill, 2023**

MR. CHAIRMAN: Bills for consideration and passing. The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 and the Government of Union Territories (Amendment) Bill, 2023 to be discussed together. ...*(Interruptions)*... Shri Nityanand Rai to move the motion for consideration of the following Bills, as passed by Lok Sabha: The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 and the Government of Union Territories (Amendment) Bill, 2023. ...*(Interruptions)*...

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं प्रस्ताव करता हूँ :

"कि जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

* Discussed together.

महोदय, मैं यह भी प्रस्ताव करता हूँ :

"कि संघ राज्यक्षेत्र शासन अधिनियम, 1963 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

महोदय, यह महिलाओं के अधिकार, सम्मान और अवसर का विधेयक है। इसलिए मैं सभी माननीय सभी सदस्यों से अनुरोध करता हूँ कि महिलाओं के हित में इस विधेयक को सर्वसम्मति से पारित किया जाए।

The questions were proposed.

MR. CHAIRMAN: The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 and the Government of Union Territories (Amendment) Bill, 2023, are now open for discussion. ...(*Interruptions*)... I now call upon the Members whose names have been received for participation in the discussion. ...(*Interruptions*)...

Shrimati Rajani Ashokrao Patil, not on seat; Dr. Sudhanshu Trivedi, not present; Dr. Kanimozhi NVN Somu, not on seat; Dr. Sasmit Patra ...(*Interruptions*)...

DR. SASMIT PATRA (Odisha): Sir, I stand to support both the Bills, namely, the Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 and the Government of Union Territories (Amendment) Bill, 2023. ...(*Interruptions*)... We support the Bills. Thank you. ...(*Interruptions*)...

MR. CHAIRMAN: Shri V. Vijayasai Reddy. ...(*Interruptions*)...

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, on behalf of my party, I rise to support the Bill. This Bill provides reservation for two categories of minorities, namely, SCs and STs. ...(*Interruptions*)... I request the hon. Minister to include BC women also, who have been left out from the ambit of reservation, and nominated positions also ...(*Interruptions*)... I request the hon. Minister ...(*Interruptions*)...

MR. CHAIRMAN: Shri Binoy Viswam, not on seat; Ms. Kavita Patidar ...*(Interruptions)*...

सुश्री कविता पाटीदार (मध्य प्रदेश) : माननीय सभापति महोदय, मैं माननीय प्रधान मंत्री आदरणीय मोदी जी के नेतृत्व में गृह मंत्री माननीय अमित शाह जी द्वारा जम्मू-कश्मीर पुनर्गठन (दूसरा संशोधन) विधेयक, 2023 के समर्थन पर बोलने के लिए खड़ी हुई हूँ, जिसका उद्देश्य जम्मू और कश्मीर विधान सभा में महिला सशक्तिकरण की ओर कदम बढ़ाते हुए महिला प्रतिनिधित्व देना है। माननीय प्रधान मंत्री जी के नेतृत्व में अमृत काल में नारी शक्ति का जो प्रमाण सबके सामने नारी शक्ति वंदन अधिनियम द्वारा आया है, उसी की ओर अगला कदम बढ़ाते हुए यह अधिनियम लाया गया है। एक महिला होने के नाते मैं माननीय प्रधान मंत्री जी और माननीय गृह मंत्री जी को धन्यवाद देते हुए इस बिल का समर्थन करती हूँ, बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Shri Mohammed Nadimul Haque, not on seat; Shri M. Shanmugam, not on seat; Prof. Ram Gopal Yadav, not on seat; Dr. K. Laxman. ...*(Interruptions)*...

DR. K. LAXMAN (Uttar Pradesh): * "Hon. Chairman Sir, I support the Bill brought forth by Minister of State for Home Affairs. Shri Narendra Modi is a great person who made history by providing reservation in the legislatures to women who constitute half the percentage of population in our society. ...*(Interruptions)*... I extend my heartfelt thanks to Shri Narendra Modi for reserving one-third of all the elected seats in the State of Jammu and Kashmir Legislative Assembly for women. I also congratulate Shri Amit Shah, Home Minister for introducing this Bill." ...*(Interruptions)*...

DR. M. THAMBIDURAI (Tamil Nadu): Sir, as per the directions of the Supreme Court, I request the Government to conduct the elections as early as possible to fulfil the aspirations of the people of Jammu and Kashmir. Thank you, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: Now, Shrimati S. Phangnon Konyak. ...*(Interruptions)*...

SHRIMATI S. PHANGNON KONYAK (Nagaland): Mr. Chairman, Sir, I stand here to support this Bill because it is a concrete step towards the women-led development as envisioned by our hon. Prime Minister. ...*(Interruptions)*... This is a very important Bill

* English translation of the original speech delivered in Telugu.

and this not only provides reservation for women but also gives reservation to SCs and STs. ...*(Interruptions)*... As a woman and as an SC/ST, at no point of time have I felt as empowered as I feel now. So, I wholeheartedly support this Bill. ...*(Interruptions)*... Thank you, Sir.

MR. CHAIRMAN: Shri Kanakamedala Ravindra Kumar - not on seat. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I am here on my seat. ...*(Interruptions)*...

MR. CHAIRMAN: Okay, go ahead. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, I rise here to support the Bill. ...*(Interruptions)*... As far as reservation is concerned, I request the Central Government to conduct the elections immediately. Thank you, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: Now, Shri Rakesh Sinha. ...*(Interruptions)*...

श्री राकेश सिन्हा (नामनिर्देशित): सभापति महोदय, मैं इस बिल का समर्थन करते हुए कहना चाहता हूँ कि ...*(व्यवधान)*... माननीय प्रधान मंत्री, नरेन्द्र मोदी जी ने जम्मू-कश्मीर की महिलाओं को मध्ययुगीन दासता से मुक्त करने का एक क्रांतिकारी काम किया है। ...*(व्यवधान)*... खास कर शैड्यूल्ड कास्ट-शैड्यूल्ड ट्राइब की महिलाओं को आरक्षण देकर, ...*(व्यवधान)*... जो अवसर दुर्लभ था, जो अवसर असामान्य था, ...*(व्यवधान)*... उसको सुलभ और सामान्य करके माननीय प्रधान मंत्री, नरेन्द्र मोदी जी ने इतिहास में एक ऐसी रेखा खींच दी है, ...*(व्यवधान)*... जिसे भविष्य के इतिहास में स्वर्णिम अक्षरों में लिखा जाएगा। ...*(व्यवधान)*... धन्यवाद। ...*(व्यवधान)*...

MR. CHAIRMAN: Shri Abdul Wahab - not present. ...*(Interruptions)*... Shri Jaggesh.

SHRI JAGGESH (Karnataka): Sir, I will speak in my language.

MR. CHAIRMAN: Yes, please do it. It is a very important Bill. ...*(Interruptions)*... It talks of reservation for women. We have to empower half of the humanity. Go ahead. ...*(Interruptions)*...

SHRI JAGGESH: @ "Thank you very much Sir. In our Sanatana Dharma, women have a special place. Everyone says, "मातृ देवो भवः" (Mother is God) "यत्र नार्यस्तु पूज्यन्ते रमन्ते तत्र देवता" (The place where women are respected, Gods rejoice there). ...*(Interruptions)*... These auspicious words depict the importance of women. I hereby stand to support this Bill. I thank our hon. Prime Minister, Shri Narendra Modi, and hon. Home Minister, Shri Amit Shah, on behalf of our country. Sir, the entire House should unanimously support this Bill. ...*(Interruptions)*... However, it is quite unfortunate that while we are supporting this Bill, they have entered the Well of the House. This is highly disrespectful. Once again, I support this Bill. Thank you, Sir. Namaskar!" ...*(Interruptions)*...

MR. CHAIRMAN: Now, Shri Birendra Prasad Baishya. ...*(Interruptions)*...

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, I am standing here to support the Bill. ...*(Interruptions)*... This is a very important Bill. For this dynamic decision, I must compliment the hon. Prime Minister and the hon. Home Minister. ...*(Interruptions)*... Now, in India, we have one Constitution for the entire nation. ...*(Interruptions)*... It is really applicable throughout India. ...*(Interruptions)*...

MR. CHAIRMAN: Shri Kamakhya Prasad Tasa.

श्री कामाख्या प्रसाद तासा (असम): सभापति महोदय, मैं असमिया में बोलूँगा। ...*(व्यवधान)*...

MR. CHAIRMAN: Yes, go ahead.

SHRI KAMAKHYA PRASAD TASA: # "Sir, I support the Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023. I thank Honorable the hon. Prime Minister for bringing this Bill which provides reservation to the women. ...*(Interruptions)*... I also thank Shri Amit Shah, Home Minister, for leading our country strongly. This Bill is a great initiative taken by the Government for the empowerment of women. I once again support this Bill." ...*(Interruptions)*...

@ English translation of the original speech delivered in Kannada.

English translation of the original speech delivered in Assamese.

MR. CHAIRMAN: Now, Shri S. Selvaganabathy. ...*(Interruptions)*...

SHRI S. SELVAGANABATHY (Puducherry): * "Mr. Chairman Sir, during the last thirty years, more than fifty percent of the people of our country have expected this effort. All the efforts taken in the past had failed. ...*(Interruptions)*... Under the able leadership of our hon. Prime Minister, this Bill is brought here. This is a good effort by a good Government. ...*(Interruptions)*... This is brought for the welfare of people. I am happy to welcome this Bill. Thank you. Vanakkam!" ...*(Interruptions)*...

MR. CHAIRMAN: Now, Shri Samir Oraon. ...*(Interruptions)*...

श्री समीर उरांव (झारखंड): महोदय, माननीय प्रधान मंत्री और माननीय गृह मंत्री जी जम्मू-कश्मीर में महिलाओं, आदिवासियों और अनुसूचित जातियों के आरक्षण के लिए जो यह विधेयक लाए हैं, उसका मैं समर्थन करने के लिए खड़ा हुआ हूँ। ...*(व्यवधान)*... मैं अपनी ओर से इस विधेयक का समर्थन करते हुए अपनी वाणी को विराम देता हूँ। ...*(व्यवधान)*...

MR. CHAIRMAN: Hon. Minister, Shri Nityanand Rai, to reply to the discussion.

श्री नित्यानन्द राय: महोदय, मैं अनुरोध करता हूँ कि इन विधेयकों को पारित किया जाए। ...*(व्यवधान)*...

MR. CHAIRMAN: I shall first put the motion regarding consideration of the Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 to vote. The question is:

That the Bill further to amend the Jammu and Kashmir Reorganisation Act, 2019, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are five Amendments; Amendments (Nos. 2 to 4) by Dr. John Brittas, Amendment (No. 5) by Shri Binoy Viswam, and, Amendment (No. 7) by Dr. V. Sivadasan. ...*(Interruptions)*...

* English translation of the original speech delivered in in Tamil.

Hon. Members, the Members who have given Amendments on the Clause are required to move the Amendments from their respective seats only. Since I find them not on their respective seats, their Amendments will be considered as 'not moved'.

Clause 2 was added to the Bill.

MR. CHAIRMAN: In Clause 1, there are two Amendments; Amendment (No. 1) by Dr. John Brittas and Amendment (No. 6) by Dr. V. Sivadasan.

As the hon. Members are not on their respective seats, their Amendments are considered as 'not moved'. ...*(Interruptions)*...

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

श्री नित्यानन्द राय: महोदय, मैं प्रस्ताव करता हूँ कि विधेयक को पारित किया जाए। ...*(व्यवधान)*...

The question was put and the motion was adopted.

MR. CHAIRMAN: I shall now put the motion regarding consideration of the Government of Union Territories (Amendment) Bill, 2023 to vote. The question is:

That the Bill further to amend the Government of Union Territories Act, 1963, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are three Amendments; Amendments (Nos. 2 and 3) by Dr. John Brittas and Amendment (No. 4) by Shri Binoy Viswam.

Hon. Members, as the Members who have given Amendments are not on their respective seats, their Amendments will be considered as 'not moved'.

Clause 2 was added to the Bill.

MR. CHAIRMAN: In Clause 1, there are two Amendments; Amendment (No. 1) by Dr. John Brittas and Amendment (No. 5) by Dr. V. Sivadasan.

As the Members are not on their respective seats, their Amendments will be considered as 'not moved'.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

श्री नित्यानन्द राय: महोदय, मैं प्रस्ताव करता हूँ कि विधेयक को पारित किया जाए।...(व्यवधान)...

The question was put and the motion was adopted.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, it is very painful, when it comes to half of humanity - our mothers, sisters, grandmothers, when it comes to their rights, we are not in a position to help them. The history will judge us very harshly. Our misdemeanour, our lack of commitment to constitutional principles, is etched in history in the wrong way. ..(Interruptions).. We, the House of Elders, the Upper House, are expected to come in aid of such a progressive legislation. The right was given after three decades. There were several attempts that failed. We together allowed those attempts to succeed. ..(Interruptions).. In near unanimity, one-third reservation was given to women in Lok Sabha and State Legislatures, horizontally and vertically. It is a consequential step. ..(Interruptions).. This is not appropriate. I am in deep pain. Hon. Members, the security breach incident.. ..(Interruptions).. Listen to me. ..(Interruptions).. You don't listen to me. ..(Interruptions).. Nothing will go on record. I am making an announcement. An announcement by the Chair is not being received! Where are we heading? On my fervent pleas that the Leader of the Opposition sees me in my Chamber, the stance is, "I shall not". These are not democratic principles; these are not democratic values. ..(Interruptions).. No, no; Leader of the Opposition. I have respect for you, but what you have done is an insult to the office I hold. ..(Interruptions).. No, Sir. I will not. ..(Interruptions)..

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, the security breach incident on the 13th of December, 2023, is a matter of collective concern. It concerns this side, concerns that side, concerns all over the nation. Incidents of such nature have also occurred in the past. It is our collective responsibility to ensure that this august institution works in the safest and most conducive atmosphere. A high-level inquiry committee for in-depth investigation of the incident and formulating a concrete action plan to ensure that such incidents do not occur has already been constituted by the hon. Speaker, Lok Sabha. Its findings will be shared with the House in due course. ..(*Interruptions*).. Hon. Members, I plead with you, in the name of our founding fathers, we are here to help our people at large. Those who are shouting, those who are not participating, those who are getting away from their constitutional duties, they are doing great injustice to half of humanity. We can't even contribute to the welfare of our mothers and sisters. What we are doing today is not expected of the Upper House, the House of Elders. I am in a helpless situation. I hope the Leader of the Opposition will see me in my Chamber. I do have every hope, optimism and confidence that good sense will prevail. We will not become a shouting brigade; we would become a brigade for debate, dialogue, discussion, deliberation to serve the interest of our people. We would meet at 4.00 p.m. today. The hon. Leader of the Opposition may spare time to see me in my Chamber. The House is adjourned till 4.00 p.m.

The House then adjourned at nineteen minutes past two of the clock.

The House reassembled at four of the clock,

MR. CHAIRMAN *in the Chair.*

MR. CHAIRMAN: Hon. Members, it is our fundamental duty to maintain order in the House. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Take your seats. ...(*Interruptions*)... Jairam ji, please take your seat. ...(*Interruptions*)... Take your seat first. ...(*Interruptions*)... The Members have to resume their seats. ...(*Interruptions*)... There can be no transaction of Business in the House unless the House is in order. ...(*Interruptions*)... Dr. K. Keshava Rao, don't get agitated. Take care of your health. I am concerned. ...(*Interruptions*)... Please. ...(*Interruptions*)...

And don't rise; otherwise, there will be a problem. ...(*Interruptions*)... You can address while sitting. I know your problem. You can read by sitting. I appeal to the hon. Members to take their seats. ...(*Interruptions*)... Shaktisinh *ji*, you know it that you can't speak other than from your seat. Randeep Singh Surjewala *ji* and Neeraj Dangi *ji*, please go to your seats. ...(*Interruptions*)... Ameer Yajnik *ji*, you are such a distinguished professional; please go to your seat. Ranjeet Ranjan *ji*, please go to your seat. ...(*Interruptions*)... We cannot function in the House unless the House is in order. ...(*Interruptions*)... Shrimati Jebi Mather Hisham, you are shouting slogans. ...(*Interruptions*)... I would appeal to the hon. Members; this has been a very, very disturbing day for us. ...(*Interruptions*)... Even with respect to women's reservation in the State of Jammu and Kashmir, we could not rise in support of our sisters and brothers. ...(*Interruptions*)... We did not cooperate. ...(*Interruptions*)... Look at Shrimati Jebi Mather Hisham. ...(*Interruptions*)... Look at the way she is shouting! ...(*Interruptions*)... That is not the way you should conduct yourself. You are a young Member of the House. Why become a part of shouting brigade and disrupt the House? ...(*Interruptions*)... Hon. Members, unfortunately, my appeal to the Leader of the Opposition also, to see me in my Chamber, has not been heard. ...(*Interruptions*)... Shri Venugopal, Shrimati Rajani Ashokrao Patil.. ...(*Interruptions*)... Hon. Members, in deep anguish and deep pain... ...(*Interruptions*)... The House will meet at 4.30 p.m. I do hope, Ketkar *ji*, with your experience, you will realise the enormity of our crime against *Bharat*.

It is no less than a crime against *Bharat*. ...(*Interruptions*)... We are weaponising disruption and disturbance. ...(*Interruptions*)... It cannot be allowed to happen. ...(*Interruptions*)... The House is adjourned to meet at 4.30 p.m. today.

The House then adjourned at five minutes past four of the clock.

The House reassembled at thirty minutes past four of the clock,

MR. CHAIRMAN *in the Chair*.

SUSPENSION OF MEMBERS

MR. CHAIRMAN: Hon. Members,.....(*Interruptions*)...

एक माननीय सदस्य: सर, पहले एलओपी को बोलने दीजिए।...(व्यवधान)..

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर..(व्यवधान)..

MR. CHAIRMAN: Hon. Members, please take your seats. ...*(Interruptions)*... I can tell you, it has been a very, very painful day and the House has been reduced to just being a shouting brigade. ...*(Interruptions)*... I have taken note, with deep anguish, people getting into the Well, showing placards, coming up to this level. ...*(Interruptions)*... This is an unbecoming conduct. ...*(Interruptions)*... I appeal to you to please take your seats. ...*(Interruptions)*... Please. ...*(Interruptions)*... No; please, first take your seats. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... Hon. Members, I will be forced....*(Interruptions)*... Don't force my hands. ...*(Interruptions)*... How can I lend my ears to the Leader of the Opposition who has written to me two letters that he will not see me in the Chamber? ...*(Interruptions)*... It has never happened in parliamentary democracy. ...*(Interruptions)*... You don't believe in dialogue, don't believe in discussion, don't believe in deliberation, don't believe in debate. ...*(Interruptions)*... You believe in disruption. ...*(Interruptions)*... You believe in disturbance. ...*(Interruptions)*... This cannot be allowed. ...*(Interruptions)*... Now, hon. Members, is this the conduct we have to display? ...*(Interruptions)*... We can't be doing this. ...*(Interruptions)*... What example are we setting? ...*(Interruptions)*... What example are we setting? ...*(Interruptions)*...

Hon. Members, in deep pain, right from the start of today's proceedings, some hon. Members had disrupted the House by shouting slogans, even entered the Well of the House. ...*(Interruptions)*... The House had to be adjourned twice. ...*(Interruptions)*... Thereby the agenda by the House could not be taken up. ...*(Interruptions)*... Hon. Members may appreciate that Zero Hour submissions and Question Hour belong to them to raise matters of public importance and hold Government accountable. ...*(Interruptions)*... Despite my repeated requests, some hon. Members continued their act of willful defiance of the directives of the Chair and violation of the rules of House. ...*(Interruptions)*...

Hon. Members, due to their ignoble and grossly disorderly conduct, I hereby name the following Members under Rule 256 of the Rules of Procedure and Conduct of Business in the House of States: Shri Pramod Tiwari, Shri Jairam Ramesh, ...*(Interruptions)*... Dr. Ameer Yajnik, Shri Naranbhai J. Rathwa, Shri Syed Nasir

Hussain, Shrimati Phulo Devi Netam, Shri Shaktisinh Gohil, Shri K.C. Venugopal,...(*Interruptions*)...He was there earlier creating absolute chaos in the House...(*Interruptions*)... Shrimati Rajani Ashokrao Patil, Shrimati Ranjeet Ranjan, Shri Imran Pratapgarhi, Shri Randeep Singh Surjewala, ...(*Interruptions*)... Shri Sukhendu Sekhar Ray, Shri Mohammed Nadimul Haque, Shri Abir Ranjan Biswas,...(*Interruptions*)...Dr. Santanu Sen, Shrimati Mausam Noor,...(*Interruptions*)...Shri Prakash Chik Baraik, Shri Samirul Islam, Shri M. Shanmugam, Shri N.R. Elango,...(*Interruptions*)... Dr. Kanimozhi NVN Somu, Shri R. Girirajan, Prof. Manoj Kumar Jha, ...(*Interruptions*)...Dr. Faiyaz Ahmad, Dr. V. Sivadasan, Shri Ram Nath Thakur,...(*Interruptions*)...Shri Aneel Prasad Hegde, Shrimati Vandana Chavan, Prof. Ram Gopal Yadav...(*Interruptions*)... You had come earlier. ...(*Interruptions*)... I have before me the entire situation; therefore... ...(*Interruptions*)...Right now you are well-seated, but you had come earlier....(*Interruptions*)... It stunned me. ...(*Interruptions*)... Shri Javed Ali Khan, Shrimati Mahua Maji,...(*Interruptions*)...Shri Jose K. Mani, Shri Ajit Kumar Bhuyan. ...(*Interruptions*)... Hon. Leader of the House to move the motion. ...(*Interruptions*)...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, with your kind permission, I would like to speak from here because they are disturbing. ...(*Interruptions*)... I will not be able to speak from my seat. ...(*Interruptions*)...So, I seek your permission to speak from here. ...(*Interruptions*)...

MR. CHAIRMAN: Please go ahead. ...(*Interruptions*)...

SHRI PIYUSH GOYAL: Sir, with your kind permission, I move the following motion:

"That this House, having taken a serious note of the misconduct of Shri Pramod Tiwari, Shri Jairam Ramesh, Dr. Ameer Yajnik, Shri Naranbhai J. Rathwa, Shri Syed Nasir Hussain, Shrimati Phulo Devi Netam, Shri Shaktisinh Gohil, Shri K.C. Venugopal, Shrimati Rajani Ashokrao Patil, Shrimati Ranjeet Ranjan, Shri Imran Pratapgarhi, Shri Randeep Singh Surjewala, Shri Sukhendu Sekhar Ray, Shri Mohammed Nadimul Haque, Shri Abir Ranjan Biswas, Dr. Santanu Sen, Shrimati Mausam Noor, Shri Prakash Chik Baraik, Shri Samirul Islam, Shri M. Shanmugam, Shri N.R. Elango, Dr. Kanimozhi NVN Somu, Shri R. Girirajan, Prof. Manoj Kumar Jha, Dr.

Faiyaz Ahmad, Dr. V. Sivadasan, Shri Ram Nath Thakur, Shri Aneel Prasad Hegde, Shrimati Vandana Chavan, Prof. Ram Gopal Yadav, Shri Javed Ali Khan, Shrimati Mahua Maji, Shri Jose K. Mani, Shri Ajit Kumar Bhuyan, who continuously shouted slogans and even entered the Well of the House during the course of the day, thereby disrupting the proceedings of the House in gross violation of the rules of the House and utter disregard to the authority of the Chair and having been named by the Chair, resolves that the above-mentioned Members, be suspended from the service of the Council for the remainder of the 262nd Session under Rule 256 of the Rules of Procedure and Conduct of Business in the Council of States. ...(*Interruptions*)...

MR. CHAIRMAN: The question is:

"That this House, having taken a very serious note of unbecoming conduct, disorderly conduct of Shri Pramod Tiwari, Shri Jairam Ramesh, Dr. Ameer Yajnik, Shri Naranbhai J. Rathwa, Shri Syed Nasir Hussain, Shrimati Phulo Devi Netam, Shri Shaktisinh Gohil, Shri K.C. Venugopal, Shrimati Rajani Ashokrao Patil, Shrimati Ranjeet Ranjan, Shri Imran Pratapgarhi, Shri Randeep Singh Surjewala, Shri Sukhendu Sekhar Ray, Shri Mohammed Nadimul Haque, Shri Abir Ranjan Biswas, Dr. Santanu Sen, Shrimati Mausam Noor, Shri Prakash Chik Baraik, Shri Samirul Islam, Shri M. Shanmugam, Shri N.R. Elango, Dr. Kanimozhi NVN Somu, Shri R. Girirajan, Prof. Manoj Kumar Jha, Dr. Faiyaz Ahmad, Dr. V. Sivadasan, Shri Ram Nath Thakur, Shri Aneel Prasad Hegde, Shrimati Vandana Chavan, Prof. Ram Gopal Yadav, Shri Javed Ali Khan, Shrimati Mahua Maji, Shri Jose K. Mani, Shri Ajit Kumar Bhuyan, who continuously shouted slogans, engaged in most indecorous conduct, even entered the Well of the House, sending a very wrong signal, bringing this august House in severe disrepute, thereby disrupting the proceedings of the House in gross violation of the Rules of the House and utter disregard to the authority of Chair and having been named by the Chair, the above mentioned Members, Shri Pramod Tiwari, Shri Jairam Ramesh, Dr. Ameer Yajnik, Shri Naranbhai J. Rathwa, Shri Syed Nasir Hussain, Shrimati Phulo Devi Netam, Shri Shaktisinh Gohil, Shri K.C. Venugopal, Shrimati Rajani Ashokrao Patil, Shrimati Ranjeet Ranjan, Shri Imran Pratapgarhi, Shri

Randeep Singh Surjewala, Shri Sukhendu Sekhar Ray, Shri Mohammed Nadimul Haque, Shri Abir Ranjan Biswas, Dr. Santanu Sen, Shrimati Mausam Noor, Shri Prakash Chik Baraik, Shri Samirul Islam, Shri M. Shanmugam, Shri N.R. Elango, Dr. Kanimozhi NVN Somu, Shri R. Girirajan, Prof. Manoj Kumar Jha, Dr. Faiyaz Ahmad, Dr. V. Sivadasan, Shri Ram Nath Thakur, Shri Aneel Prasad Hegde, Shrimati Vandana Chavan, Prof. Ram Gopal Yadav, Shri Javed Ali Khan, Shrimati Mahua Maji, Shri Jose K. Mani, Shri Ajit Kumar Bhuyan be suspended from the service of the Council for the remainder of this 262nd Session, under Rule 256 of the Rules of Procedure and Conduct of Business in the Council of States, Rajya Sabha.

The motion was adopted.

....(Interruptions)...

MR. CHAIRMAN: Hon. Members, Shri Pramod Tiwari, Shri Jairam Ramesh, Dr. Ameer Yajnik, Shri Naranbhai J. Rathwa, Shri Syed Nasir Hussain, Shrimati Phulo Devi Netam, Shri Shaktisinh Gohil, Shri K.C. Venugopal, Shrimati Rajani Ashokrao Patil, Shrimati Ranjeet Ranjan, Shri Imran Pratapgarhi, Shri Randeep Singh Surjewala, Shri Sukhendu Sekhar Ray, Shri Mohammed Nadimul Haque, Shri Abir Ranjan Biswas, Dr. Santanu Sen, Shrimati Mausam Noor, Shri Prakash Chik Baraik, Shri Samirul Islam, Shri M. Shanmugam, Shri N.R. Elango, Dr. Kanimozhi NVN Somu, Shri R. Girirajan, Prof. Manoj Kumar Jha, Dr. Faiyaz Ahmad, Dr. V. Sivadasan, Shri Ram Nath Thakur, Shri Aneel Prasad Hegde, Shrimati Vandana Chavan, Prof. Ram Gopal Yadav, Shri Javed Ali Khan, Shrimati Mahua Maji, Shri Jose K. Mani, Shri Ajit Kumar Bhuyan are suspended from the service of the Council for the remaining part of this 262nd Session of Rajya Sabha. *...(Interruptions)...* The suspended Members are required, under Rule 256 (3) to quit the precincts of the Council of States.

SUSPENSION OF MEMBERS AND REFERENCE TO THE COMMITTEE OF PRIVILEGES

MR. CHAIRMAN: Hon. Members, right from the start of today's proceedings, some hon. Members had disrupted the House by shouting slogans and displaying placards. *...(Interruptions)...* The House had to be adjourned thrice; thereby the agenda before

the House could not be taken up. ...*(Interruptions)*... Hon. Members may appreciate that Zero Hour submissions, Question Hour belong to them, to raise matters of public importance and hold the Government accountable. ...*(Interruptions)*... Despite my repeated request, some hon. Members continued their act of wilful defiance of the directives of the Chair and violations of the Rules of the House. Due to their ignoble and grossly disorderly conduct, carrying placards in this sacred temple of democracy, committing its severe sacrilege, I hereby name the following Members under Rule 256 of the Rules of Procedure and Conduct of Business in the Council of States; Shrimati Jebi Mather Hisham, Dr. L. Hanumanthaiah, Shri Neeraj Dangi, Shri Rajmani Patel, Shri Kumar Ketkar, Shri G.C. Chandrashekhar, Shri Binoy Viswam, Shri Sandosh Kumar P, Shri M. Mohamed Abdulla, Dr. John Brittas and Shri A. A. Rahim. Disturbance and disruption cannot be allowed to be weaponized to sacrilege this temple of democracy. Hon. Leader of the House to move the Motion. ...*(Interruptions)*...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, I may be permitted to move a Motion under Rule 256(2) and Rule 190. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, under Rule 190(2), I request those Members, who are in favour of leave being granted, to rise in their places. ...*(Interruptions)*...

Hon. Members, you may be taken to be supporting it because under Rule 190(2), only those who rise support the Motion. I find that more than 25 Members have risen in their places. The hon. Leader of the House has the leave of the Council. He may now move the Motion. ...*(Interruptions)*...

SHRI PIYUSH GOYAL: Sir, with your kind permission, I move the following Motion:

"That this House is of the opinion that the dignity of the Upper House, i.e., the House of Elders which is ordained to enlighten the 140 crore people of the largest democracy has been sacrilegged beyond tolerance by the misconduct of Shrimati Jebi Mather Hisham, Dr. L. Hanumanthaiah, Shri Neeraj Dangi, Shri Rajmani Patel, Shri Kumar Ketkar, Shri G.C. Chandrashekhar, Shri Binoy Viswam, Shri Sandosh Kumar P, Shri M. Mohamed Abdulla, Dr. John Brittas and Shri A. A. Rahim who continuously shouted slogans and displayed placards thereby disrupting the proceedings of the House in gross violation of the Rules of the House and utter disregard to the authority of the

Chair and having been named by the Chair resolves that the cases of the above-mentioned Members, Shrimati Jebi Mather Hisham, Dr. L. Hanumanthaiah, Shri Neeraj Dangi, Shri Rajmani Patel, Shri Kumar Ketkar, Shri G.C. Chandrashekhar, Shri Binoy Viswam, Shri Sandosh Kumar P, Shri M. Mohamed Abdulla, Dr. John Brittas and Shri A. A. Rahim be referred to the Committee of Privileges under Rule 191 of the Rules of Procedure and Conduct of Business in the Council of States, Rajya Sabha, for examination, investigation and report within a period of three months and the said Members be suspended from the service of the Council till the House has the benefit of the Report of the Committee of Privileges." ...(*Interruptions*)...

MR. CHAIRMAN: The question is:

"That this House is of the opinion that the dignity of the Upper House, i.e., the House of Elders which is ordained to enlighten the 140 crore people of the largest democracy has been sacrilegged beyond tolerance by the misconduct of Shrimati Jebi Mather Hisham, Dr. L. Hanumanthaiah, Shri Neeraj Dangi, Shri Rajmani Patel, Shri Kumar Ketkar, Shri G.C. Chandrashekhar, Shri Binoy Viswam, Shri Sandosh Kumar P, Shri M. Mohamed Abdulla, Dr. John Brittas and Shri A. A. Rahim who continuously shouted slogans and displayed placards thereby disrupting the proceedings of the House in gross violation of the Rules of the House and utter disregard to the authority of the Chair and having been named by the Chair resolves that the cases of the above-mentioned Members Shrimati Jebi Mather Hisham, Dr. L. Hanumanthaiah, Shri Neeraj Dangi, Shri Rajmani Patel, Shri Kumar Ketkar, Shri G.C. Chandrashekhar, Shri Binoy Viswam, Shri Sandosh Kumar P, Shri M. Mohamed Abdulla, Dr. John Brittas and Shri A. A. Rahim be referred to the Committee of Privileges under Rule 191 of the Rules of Procedure and Conduct of Business in the Council of States, Rajya Sabha, for examination, investigation and report within a period of three months and the said Members be suspended from the service of the Council till the House has the benefit of the Report of the Committee of Privileges." ...(*Interruptions*)...

The motion was adopted.

MR. CHAIRMAN: The cases of the hon. Members Shrimati Jebi Mather Hisham, Dr. L. Hanumanthaiah, Shri Neeraj Dangi, Shri Rajmani Patel, Shri Kumar Ketkar, Shri G. C. Chandrashekhar, Shri Binoy Viswam, Shri Sandosh Kumar P, Shri M. Mohamed Abdulla, Dr. John Brittas and Shri A.A. Rahim stand transferred to the Committee of Privileges, Rajya Sabha. The suspended Members are required under Rule 256(3) to quit the precincts of the Council forthwith.

Hon. Members, I urge you to follow the rules, engage in orderly conduct, don't reduce yourselves to a shouting brigade; don't let down the reputation of this august House before the people at large. ..(Interruptions).. Your conduct has to be so exemplary that people can emulate it. ..(Interruptions).. As Chairman of this august House, a rare privilege that I have, I bow my head in shame that we are far from the expectations of the people. ..(Interruptions).. Our conduct is far distanced from rules. I find experienced Members getting into this mode. ..(Interruptions).. I urge you with folded hands, save the temple of democracy; don't sacrilege the temple of democracy. Please follow the rules. You are required to quit the precincts of the House so that legislative work can continue. ..(Interruptions).. People of this country pay handsomely to sustain our Parliamentary institution. ..(Interruptions).. They have high expectations. They want us to engage in our constitutional ordainment, discharge our obligations. ..(Interruptions).. It pains my heart and it will pain heart of every Indian today that this Upper House that has to enlighten the people at large is ravaging the very idea of our constitutional essence. ..(Interruptions).. I plead with you, please leave the precincts of the House so that listed legislative work can continue. ..(Interruptions).. When I look at some of you, experienced people getting into that mode, we are setting a very dangerous example. We are not only not doing our duty, we are giving an example and losing our relevance. ..(Interruptions).. We lost our relevance today where we could have sent a very sound message to our mothers and sisters by participating in the Legislation relating to Jammu and Kashmir. ..(Interruptions).. We didn't. ..(Interruptions).. In deep pain, I have no option; I have, hon. Members, no option when people obstinately decline to see reason, decline to follow rules and have reduced themselves to a shouting brigade, which will put to shame the entire institution of Parliament. This cannot be countenanced. ..(Interruptions).. The House stands adjourned to meet at 11.00 a.m., on Tuesday, the 19th December, 2023.

*The House then adjourned at fifty-five minutes past four of the clock,
till eleven of the clock on Tuesday, the 19th December, 2023.*

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